

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

WRIT PETITION (L) NO. 14316 OF 2022

Arundhati Sukhtankar and Anr. ...Petitioners
vs.
Union of India and 4 Ors. ...Respondents

Mr. P. V. Dinesh, Prashant Phophale a/w Reena Lange i/by PMH Law -
Advocate for the Petitioners

Ms. Anita Shekhar Castellino i/by Bruno Castellino – Advocate for
Respondent Nos. 4 and 5.

Ms. Rui Rodrigues a/w Mr. D. P. Singh – Advocate for Respondent Nos. 1
and 2.

Nilesh Falake under Secretary Public health Dept. Mantralaya.
Smt. P. H. Kantharia (GP) - for the Respondent-State

CORAM : **S.V. GANGAPURWALA AND
S. M. MODAK, JJ.**

DATE : **13th JULY, 2022**

P. C. :-

1. On the last date, we had asked the learned Government Pleader as to whether the State Board is constituted under Section 26 of the Surrogacy (Regulation) Act 2021 and further whether the same is functional. The learned Government Pleader has placed on record the communication received by her which states that the State Board has been constituted and same is also functional.

2. The learned Government Pleader, on instructions, further submits that appropriate authority is also appointed under the Surrogacy

(Regulation) Act, 2021.

3. We also asked the learned Central Government counsel, as to whether, the National Board is constituted and same is functional. The learned counsel, on instructions, submits that National board is constituted and same is also functional.

4. Considering the fact that the Board being constituted of the experts, it would be beneficial that the present matter is decided by the Board.

5. Learned counsel for the Petitioner submits that the Board be directed to decide the matter and the grievance of the Petitioner, in a time bound manner.

6. Certainly the matter of the present nature will have to be dealt with expeditiously. The parties shall co-operate in the expeditious disposal of the proceedings before the National board.

7. We request the National Board to decide the said proceedings expeditiously and if possible preferably, within two months from the date of appearance.

8. Writ Petition is disposed of. No costs.

[S. M. MODAK, J.]

[S.V. GANGAPURWALA, J.]